

**THE RAILWAY COMPANIES (SUBSTITUTION OF PARTIES IN CIVIL
PROCEEDINGS) REPEAL ACT, 2001**

No. 25 of 2001

[29th August, 2001.]

**An Act to repeal the Railway Companies (Substitution of Parties in Civil
Proceedings) Act, 1946,**

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

1. This Act may be called the Railway Companies (Substitution of Parties in Civil Proceedings) Repeal Act, 2001.

Short title.

2. The Railway Companies (Substitution of Parties in Civil Proceedings) Act, 1946 is hereby repealed.

Repeal of Act
14 of 1946.